

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 271 of 2021

IN THE MATTER OF:

**Department of Sales Tax through
Deputy Commissioner of Sales Tax**

...Appellant

Vs.

**Mr. Dharit Kishorbhai Shah
(Resolution Professional for Jailaxmi
Sugar Products(Nitali) Pvt. Ltd. & Anr.**

...Respondents

Present:

For Appellant: Mr. Zulfiker Ali P.S, Advocate

ORDER

(Through Virtual Mode)

01.04.2021: Learned Counsel for the Appellant submits that after passing of the impugned order, this Appellate Tribunal in Company Appeal (AT)(Ins.) No. 90/2020 vide order dated 2nd March, 2021 set aside the order of 'Admission'. Therefore, he seeks four weeks' time to file copy of that order and to file appropriate application to amend the memo of appeal in the light of the order dated 2nd March, 2021 passed by this Appellate Tribunal. Allowed to do so.

...contd./

Let the matter be fixed for **'Admission' (Fresh Case) on 12th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam